GOVERNMENT OF INDIA WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION LOK SABHA

STARRED QUESTION NO:537 ANSWERED ON:30.04.2015 SUTLEJ YAMUNA LINK CANAL Shekhawat Shri Gajendra Singh

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) the progress of work with regard to Sutlej-Yamuna Link Canal (SYL);
- (b) whether any delay has been reported in the execution of work of SYL;
- (c) if so, the details thereof and the reasons therefor along with the corrective action taken thereon including the losses suffered by the beneficiary States; and
- (d) the time by which the water of SYL canal is likely to be supplied to Haryana?

Answer

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRIUMA BHARTI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.537 REGARDING SUTLEJ-YAMUNA LINK CANAL BY SHRI RAMESH CHANDER KAUSH1K AND 8HRI GAJEMDRA SINGH SHEKHAWAT TO BE ANSWERED ON 30.04.2015.

(a) to (d) The length of Sutlej -Yamuna Link (SYL) Canal is about 121 km in Punjab and 90 km in Haryana. Haryana portion of the canal is complete. The works in Punjab portion came to a halt in July 1990 following the killings of some project officials. The State of Haryana filed a suit before Hon`ble Supreme Court in 1996 with a prayer for directions to immediately restart the works and complete the canal in Punjab portion.

The Hon'ble Supreme Court on 15.01.2002 directed State of Punjab to make the canal functional within one year. It also directed that if within one year the canal is not completed by Punjab, then the Union Government should get it done through its own agencies as expeditiously as possible. Subsequently, the Govt. of Punjab also filed a suit in this regard. Hon'ble Supreme Courkvide its judgment dated 04.06.2004 directed the Union of India to carry out its action plan for the completion of the SYL Canal in Punjab territory.

However, on 12.07.2004, the State of Punjab enacted the Punjab Termination of Agreements Act (PTAA), 2004 terminating the Agreement dated 31.12.1981 and all other agreements related to Ravi Beas waters but protecting all existing and actual utilizations through the existing systems. A Presidential Reference regarding the constitutional validity of PTAA was made to the Hon`ble Supreme Court on 22.07.2004. The completion of the SYL canal is dependent on the judgment of the Supreme Court. No estimate has been made on the losses, if any, suffered by beneficiary states.